

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH**

## CIRCUIT COURT SITTIN'GS ;IN LORE

**ORIGINAL APPLICATION NO. 908 OF 2006**

Indore, this the 22<sup>nd</sup> day of December, 2006

**Hon'ble Dr. G.C.Srivastava –Vice Chairman  
Hon'ble Shri A.K.Gaur – Judicial Member**

**(By Advocate – Shri Rajendra Tiwari)**

## Versus

The Union of India & others through

1. The General Manager,  
Western Railway, Churchgate,  
Mumbai-20.
2. The Divisional Rail Manager,  
Western Railway,  
Divisional Office – Ratlam (MP).
3. Shri Ratan Singh Pateria,  
S/o. Shri Rama Pateria,  
Occupation – Passenger Driver Grade ‘A’,  
Add. City CC office, Station Road,  
Ratlam (MP).
4. Shri Mehboob Ali,  
Occupation – Service (Sr. Goods Driver),  
Add. City CC Office, Station Road,  
Ratlam (MP).

**(By Advocate – Shri Y.I. Mehta, Sr. Adv. assisted by Smt. S.H. Mehta)**

## **ORDER (Oral)**

**By Dr.G.C.Srivastava, Vice Chairman.-**

This Original Application has been filed alleging that various representations given by the applicant in respect of his promotion and seniority have not been considered and decided by the respondents. Through these representations the applicant had sought for promotion at par with his juniors. Our attention has been drawn to the representation stated to have been received by the respondents on 13.3.2006 at page No. 55 followed by

reminder received on 27.3.2006 which are part of Annexure A-12. The learned counsel for the applicant submitted that the applicant will feel satisfied if the respondents are directed to consider his representations and decide them and give him whatever is admissible to him as per rules within a specified period. Accepting this prayer we direct the respondents to consider the aforesaid representations and decide them within a period of three months by a detailed and speaking order. In case the applicant is found entitled for certain benefits, <sup>those</sup> ~~that~~ may be given to him within this specified period. Be it noted that we have not expressed any opinion on the merits of the case. Shri Y.I. Mehta, Senior Advocate assisted by Smt. S.H. Mehta appeared for the respondents and was heard.

2. With this direction the Original Application is disposed of.

*A.K.Gaur*  
**(A.K.Gaur)**  
 Judicial Member

*G.C.Srivastava*  
**(Dr.G.C.Srivastava)**  
 Vice Chairman

**“SA”**

कृतिकरण सं. जो/न्दा....., नामांकुर, दि.....  
 परिवर्ती.....  
 (1) राम.....  
 (2) राम.....  
 (3) राम.....  
 (4) राम.....  
 सूचना एवं अधिकार का नाम दिया गया है  
 उपरिकृत दिनांक  
 27/12/06

*Rajendra Prasad*  
*Y.I. Mehta*  
*27/12/06*

*DSWU*  
 on 28/12/06  
 28